

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

C.P-60/14(ND)/2017

IN THE MATTER OF:

M/s. MGRM Medicare Limited

.. PETITIONER

SECTION :

Under Section 14 (1)

Order delivered on 11.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant :-


For the Respondents :-

ORDER

Learned Counsel for the petitioner is present. Learned Counsel for the petitioners seeks some time in relation to furnishing of Certificate of Company's Chartered Accountant for Secured & Unsecured Creditors list. The petitioner is directed to file a Certificate from the Auditors of the Company along with the details of amount owed to the Secured & Unsecured Creditors as of date.

For this purpose, 3 weeks time is granted.

Post the matter on 05.10.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
11.9.2017